

nomically. Particularly, the SC/ST and BC communities are discriminated in the field of providing employment, giving pattas to Lank lands, and providing house sites and implementing housing schemes. Besides, there is a strong urge from SC/ST people to instal a life size bronze statue of late Dr. B.R. Ambedkar in Yanam during the centenary year but this too has not been given any consideration by the Pondicherry Government. Yanam has also got good potential for development as a tourist centre because of its location. People in this area are mostly fishermen belonging to BC community and there is no action from the Government to develop this place as a fishing harbour. When every year Godavari floods occur, there is no provision to prevent flood waters entering Yanam affecting the lives and property of people. Even in this case, Pondicherry Government is not releasing any funds to take preventive measures to see that flood waters do not enter Yanam.

Construction of a bridge over river Gautami as joint State project of Pondicherry Government and the Andhra Pradesh Government at Yanam and Yedurulanka ferry point is also necessary. It will also help both the States happy in improving transport, commercial and agro-based development and Yanam will become a very good market centre. So, I urge upon the Central Government through you, Sir, to consider the above problem of Yanam and take immediate steps to improve upon the situation for the benefit of the people of this area.

[*Translation*]

PROF. PREM DHUMAL (Hamirpur): Mr. Chairman, Sir, thousands of people led by State B.J.P. leaders are sitting on 'dharna' outside to protest against attitude of constant neglect adopted by the Central and State Governments toward Jammu and Ladakh regions. In the last few years Rs. 75 crores were given to the State of

Jammu-Kashmir by the Centre. The major part of this money was spent in the valley which has given rise to such a growing sense of dissatisfaction that at present the people of Ladakh are demanding a separate state and the people of Jammu are extremely agitated. They are demanding constitution of separate regional development council for Jammu and Ladakh and their share in the grant extended by Centre should be utilized in their respective regions. Ladakh should get its full share and the Government should immediately take concrete steps and give them satisfactory economic assistance to ensure that the people hailing from the Kashmir Valley who have turned refugees are repatriated.

SHRI MOHAN RAWALE (Bombay South Central): Mr. Chairman, Sir, I thank you for giving me time (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Chairman, Sir, I would like to point out that the question raised by Dhumaaji is extremely significant and serious. One thousand people have come from Jammu and they are staging a dharna outside. The migrants of that place have been facing this problem for years. The Prime Minister and Home Minister should go and meet them.

[*English*]

SHRI GEORGE FERNANDES: Mr. Chairman Sir, please allow me to speak.

MR. CHAIRMAN: I cannot allow the same Member to speak again and again.

[*Translation*]

SHRI MOHAN RAWALE: Mr. Chairman, Sir, the Central Government enacted the Indian Veterinary Council Act in 1984 under which only graduate doctors are eligible to get Government jobs. This Act is in force in all the states and Union Territories.

Maharashtra is the only State where this Act is not applicable. There are vested interests behind it. The Ministers and legislators of Maharashtra have their private colleges wherefrom Diploma and certificates are issued. There is a provision of giving the status of doctor to all the diploma and certificate holders after a period of ten years. They can be appointed as doctors in Government service, while they are simply compounders. If compounders become doctors, the lives of animals will be in danger.

The Government college students have been agitating on this point. The then Chief Minister Shri Shankarrao Chavan had constituted a committee in 1987 as he had found their demands to be justified. That committee had submitted its report to the Government, but it has not been implemented. In 1989 the then Chief Minister Shri Sharad Pawar also found their demands to be justified but nothing has been done in this case till now and the provisions of Indian Veterinary Council Act, 1984 have not been made effective though period of eight years has already passed. Agitation is still going on.

A student was hospitalised when his condition deteriorated due to hunger strike. When his mother came to know about it, she could not tolerate this trauma and she also died. These students are still on hunger strike.

Cattle are a big asset of any country. If their treatment is handed over to inefficient, inexperienced, uneducated and incompetent people due to vested interests, only god may save them.

The Central Government should immediately intervene in this matter and if Maharashtra Government does not agree, the Union Government should implement Indian Veterinary Council Act in Maharashtra by its own order and should protect the interests of authorized, educated and competent doc-

tors. The hon. Agriculture Minister should hold talks with them with a view to end their agitation immediately. Keeping in view this policy of Maharashtra, delegation of Indian doctors was not allowed to participate in the Veterinary Doctors' Conference held abroad on the plea that status of our doctors was not of proper standard. Thus the whole country had to face humiliation due to this policy of Maharashtra.

At least Five lakh rupees should be given to veterinary doctors at four percent of concessional rate of interest for starting dairy farm, poultry farm, sheep goat farms etc. The private colleges, which are working like private shops and which are patronised by the politicians, should be banned and closed down immediately. Only then we can produce competent doctors and thus we can raise our status at the international level. The Prime Minister and Agriculture Minister should intervene in this regard so that the on going strike may be called off and justice may be provided to them.

[English]

SHRI RAM NAIK: Sir, it is an important demand and I support him. The Government must come out with a statement.

MR. CHAIRMAN: In Zero hour, you need not to support.

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, an hon. Member of this House Shri Nitish Kumar has said in the House yesterday that the farmers from, some region of Bihar are continuing their dharna on the Boat Club for the second day on the issue of the distribution of water from Sone Canal. This Sone Canal system is more than century old. It is 118 years old. 23 lakh acre fertile land of 8 districts of Bihar, i.e. Patna, Gaya, Jahanabad, Aurangabad, Rohtas,